## **NRC** implementation in Assam

1308. SHRI RONALD SAPA TLAU: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what is the latest status of National Register of Citizens (NRC) implementation in Assam, the deadline for completing the task and any hurdle faced in completing the task on deadline:
- (b) whether Government is seriously trying to implement the NRC schemes in all other States as promised and if so, the details thereof, if not, the reasons therefor; and
- (c) whether Government is pondering to re-introduce the Citizenship Amendment Bill, 2016 in Parliament, if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) The National Register of Citizens (NRC) is being updated at present in the State of Assam as per the provisions of the Citizenship Act, 1955 and the provisions contained in the Schedule framed under Rule 4A (4) of Citizenship Rules, 2003. The complete draft National Register of Citizens (NRC) in Assam has been published on 30th July, 2018. The process of receipt of claims and objections on draft NRC starting from 25th September, 2018 ended on 31st December, 2018. The claims for about 36 lakh persons and objections against about 2 lakh persons have been received. Conduct of hearings for the verification of these claims and objections has started from 15th February, 2019. After the disposal of claims and objections, the final NRC is to be published by 31st July, 2019 as per direction of the Hon' ble Supreme Court order dated 24.01.2019 passed in WP(C) 274/2009.

(c) The Citizenship (Amendment) Bill, 2019 was taken into consideration and passed by Lok Sabha on 08.01.2019. It was pending for consideration and passing by the Rajya Sabha. Consequent to dissolution of 16th Lok Sabha, this Bill has lapsed.

## Abrogation of Article 35A

†1309. SHRI AJAY PRATAP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is contemplating on abrogating Article 35A of the Constitution;

<sup>†</sup>Original notice of the question was received in Hindi.

- (b) if so, whether two-third vote of majority of all Members of the House is required for this purpose; and
  - (c) if not, by when a decision will be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) At present, Article 35A is contained in The Constitution (Application to Jammu and Kashmir) Order, 1954 issued by the President of India under Article 370 of Constitution of India.

## Crimes in Delhi

1310. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of crimes about murder, attempt to murder, robbery, carjacking and other registered crimes during 2018 and 2019 till date by Delhi Police, in which guns were used;
  - (b) whether use of firearms by criminals is increasing day-by-day in Delhi;
  - (c) whether illicit firearms are freely available in Delhi;
  - (d) the details of illegal firearms recovered during the last three years;
  - (e) the details of illegal gun factories operating in Delhi; and
  - (f) the steps taken to curb the use and supply of firearms?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) As reported by Delhi Police, the details of cases registered by Delhi Police in which crime was committed by the use of guns/firearms, during the years 2018 and 2019 (upto 31.05.2019) are as under:—

Year	Murder	Attempt to Murder	Robbery/ carjaking	Dacoity
2018	96	231	473	12
2019 (upto 31.05.2019)	47	108	174	05

The comparison of crimes committed using firearms during 2019 (upto 31.05.2019) with the corresponding period of 2018 shows a decline of 5.7%.